

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A.No. 1912/90

New Delhi, dated the 9th Jan., 1995

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Shri M.L. Dhamija
r/o 132, Bhai Permanand Nagar,
Delhi-9
2. Shri S.C. Jain
H.No. 1530, Kucha Seth,
Dariba Kalan, Delhi-6
3. Shri Jaswinder Singh
r/o 603 Aliganj, Lodhi Road,
New Delhi
4. Shri G.S. Sharma
r/o B-18/2-A/S-II/DIZ Area,
Peshwa Road, New Delhi
5. Shri P.N. Wadhwa
r/o 1622 Lodi Road Complex,
New Delhi
6. Shri Vijay Bhalla
r/o 1087, B.K.S. Marg, New Delhi

... Applicants

(None for the applicant)

v.s

1. Union of India, service to be effected through:-
Secretary, Ministry of Water Resources,
Sewa Bhavan, R.K.Puram, New Delhi.
2. The Chairman, Central Water Commission,
Sewa Bhawan, R.K.Puram, New Delhi
3. Shri H.R. Nagpal
4. Shri K.C. Arora
5. Shri U.S. Mattoo
6. Shri B.L.Verma
7. Shri Harpal Singh
8. Shri Sitel Das

(for service through Shri N.D. Batra, Advocate
R-5-Green Park Extension, New Delhi.)

... Respondents

(By Advocate Shri K.L.Bhandula)

JUDGMENT (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We note that on the previous date i.e.
4.1.1995 clear orders had been passed that no further
adjournment will be granted, but inspite of that order
neither the applicant nor their counsel ^{was} present. Under
the circumstances, this application is dismissed for
default and non-prosecution.

Lakshmi Swaminathan

(Lakshmi Swaminathan)

Member (J)

S.R. Adige

(S.R. Adige)

Member (A)

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